

M-2

NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

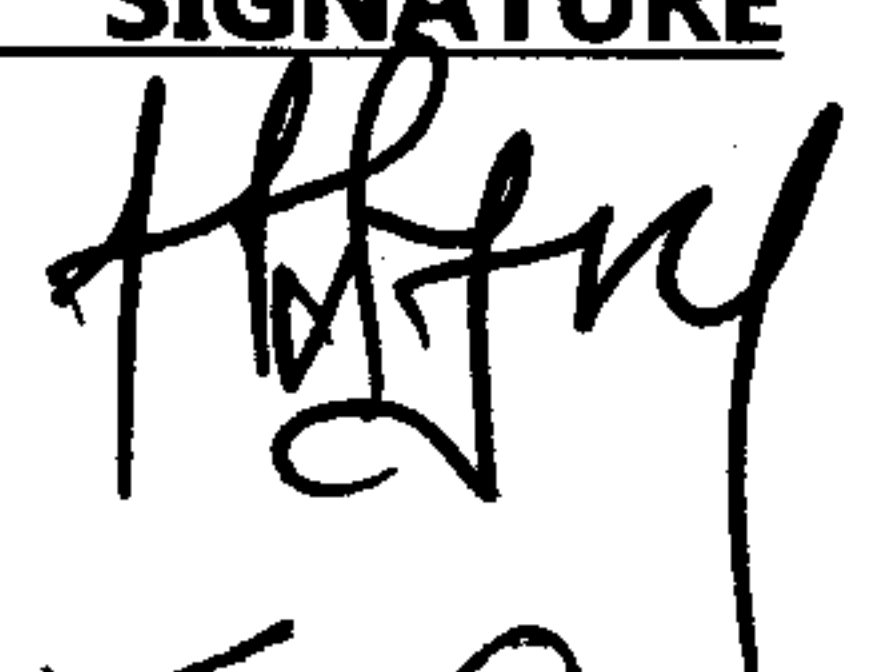
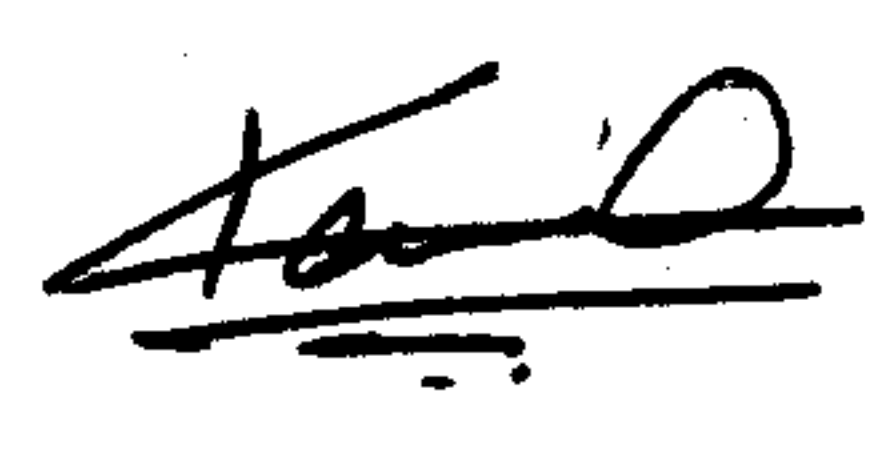

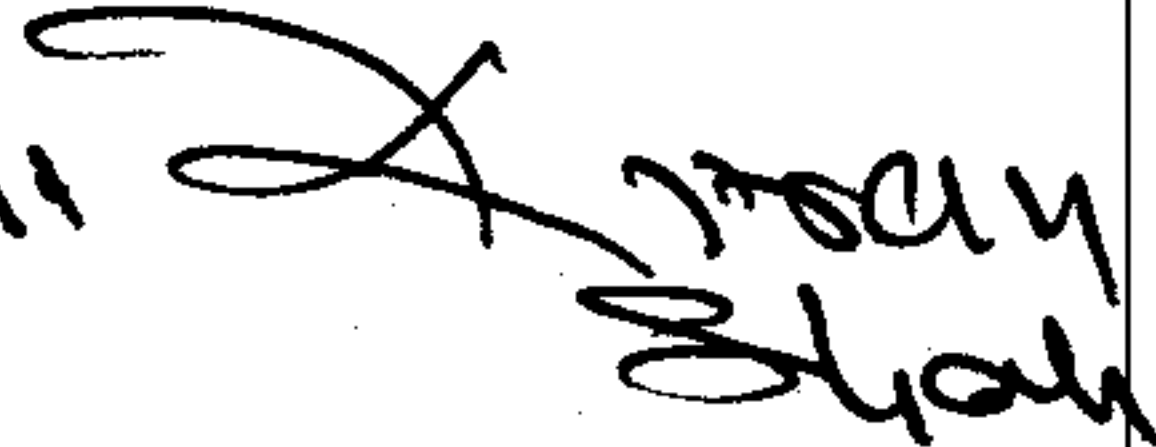
Contempt Application No. 5 /425/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

Name of the Company: Biocare Remedies Pvt. Ltd. & Ors.
V/s.
Sanjivbhai Kiritbhai Patel & Ors.

Section of the Companies Act: Section 425 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MOIZ RAFIQUE	ADVOCATE	APPLICANT	
2.	KAMIL LOKHANDWALA	ADVOCATE	APPLICANT	
3.	RUTVIK MODI	ADVOCATE	APPLICANT	
4.	KIRAN SHAH Alongwith Shri B.T. Rao. Adv.	C.A.	Respondent	

ORDER

Learned Advocate Mr. Moiz Rafique with Learned Advocate Mr. Kamil Lokhandwala with Learned Advocate Mr. Rutvik Modi i/b Privy Legal Services LLP present for Applicants. Learned FCA Mr. Kiran Shah with Learned Advocate Mr. B T Rao present for Respondent.

List the matter on 09.01.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 18th day of December, 2017.